Corrigendum-4 to DGS Order 6 of 2013

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<th>NO: ENG/MISC-29(73)/09 Pt.</th>
<th>Dated: 19th August 2014</th>
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<td><strong>Subject:</strong> Statutory Certification and Services of Indian Ships by the Recognized Organizations (ROs)- reg.</td>
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The procedure for various statutory surveys, certifications and associated services for the Indian flagged ships are detailed in the Annexure to the DGS Order no.6 of 2013 (as amended), which permitted all the Recognised Organization (ROs) of the Govt of India to undertake all the statutory surveys of Indian ships under various international conventions, including safety construction certificate under SOLAS. Although the extension of dry-docking and tail shaft surveys are related to the Cargo Ship Safety Construction Certificate of the ship, these surveys were not specifically included in the DGS Order no 6 of 2013. In order to further streamline the survey procedures for Indian ships, it has been decided to extend the approach outlined in DGS Order no.6 of 2013 to the surveys of Indian ships under MS Notice 13 of 2012 (for extension of docking/tail shaft survey etc) and MS Notice no. 24 of 2009. Accordingly, the following procedure shall be followed for the surveys towards extension of docking surveys/tail shaft surveys as required under MS Notice no.13 of 2012 and MS Notice no. 24 of 2009.

(A) The green channel scheme for extension of surveys as per MS Notice 13 of 2012, shall apply to all ships **below 25 years of age**, irrespective of the type of ship, subject to them meeting the conditions at para (3) of the MS Notice No. 13 of 2012.

(B) The surveys towards the grant of extension and the exemption from intermediate docking, as per M S Notice No. 13 of 2012 and MS Notice No. 24 of 2009 respectively, may be carried out by the ‘**concerned RO**’ (i.e., a RO with whom the vessel is classed). On satisfactory completion of surveys, the ‘concerned RO’ may grant the provisional extension
(as per MS Notice 13 of 2012) or endorse the Cargo Ship Safety Construction Certificate towards intermediate docking (as per MS Notice no. 24 of 2009), as applicable.

(C) In case of those ships that do not qualify for green channel scheme as per the revised criteria at (A), the application for extension of surveys shall be made to the Directorate along with a report of survey carried out by the ‘concerned RO’ for the purpose of extension and their recommendation. In such cases, the ‘concerned RO’ shall carry out a detailed survey of the ship in accordance with MS Notice no.13 of 2012, and hand over their survey report, findings and clear recommendation to the owners for submission to the Directorate.

(D) All other contents of MS Notice 13 of 2012 and MS Notice 24 of 2009 shall remain unchanged.

This is issued with the approval of the Director General of Shipping and Ex-officio Additional Secretary to the GOI and comes into effect from the date of issue of this corrigendum.

Sd/-
(Ajithkumar Sukumaran)
Dy. Chief Surveyor -cum-
Sr. Dy. Director General (Tech)

To,
1. Principal Officer, Mercantile Marine Department, Mumbai/Kolkata/Chennai/ Kandla/Cochin.
2. Surveyor-in-Charge, Mercantile Marine Department, Goa/Jamnagar/Port Blair/ Visakhapatnam/Tuticorin/Delhi/Haldia/Paradip/Mangalore.
3. All Recognised Organizations.
4. Indian National Shipowner’s Association (INSA), Mumbai.
5. Sr. PS to DG/CS/NA/CSS/Jt.DG for information.
6. Hindi Cell, DGS, for Hindi translation.
7. Guard file, DGS, GoI.